

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI**

T.C.P.NO.276/441/NCLT/MB/MAH/2017

CORAM:

1. **SHRI M.K. SHRAWAT**
Member (Judicial)
2. **SHRI RAVIKUMAR DURAISAMY**
Member (Technical)

UNDER SECTION 441 OF THE COMPANIES ACT, 2013

1. **M/S. DENTSU AEGIS NETWORK INDIA PVT. LTD.,**
Mumbai-400 018
2. **ASHISH BHASIN,**
Mumbai – 400 005
3. **ANAND SHARAD BHADKAMKAR,**
Mumbai-400 060

... **Applicants**

PRESENT ON BEHALF OF THE APPLICANT : Mr. Pritesh Rajgar, Advocate

ORDER DATED 27.07.2017

1. This petition was moved on 13.07.2017 under section 441 of the Companies Act 2013 for compounding the offence for violation of section 96 of the Companies Act 2013.
2. However, the Learned Representative Counsel has stated that the Petitioner wanted to withdraw the Petition. He has also recorded his request for the withdrawal on the Order Sheet as follows :-
"On the instructions of my client I am withdrawing the application".
3. The petition is therefore disposed of as "**withdrawn**". To be consigned to records.
4. Heard.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
M.K. SHRAWAT
Member (Judicial)

Date : 27.07.2017